



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

4. C.P. (IB)/1222(MB)2021

**IN THE MATTER OF**

Tariq Farooqui ... Petitioner

Vs

Rolta Bi & Big DataAnalytics Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 13.10.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

SH. SANJIV DUTT,  
MEMBER (T)

**Appearance:**

For the Petitioner: Adv. Uday Sankar Samudrala

For the Respondent:

**ORDER**

Since the Corporate Debtor has already been admitted to CIRP in CP 1122 of 2021 vide order dated 13.10.2023, the present Petition has become infructuous. In view thereof, the CP 1222 of 2021 is **disposed of as infructuous**. The Petitioner/s is/are directed to approach the RP with respect to his/their respective claim/s.

Sd/-  
SANJIV DUTT  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/